

3

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 259/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017


NAME OF THE PARTIES:

Esvee Steel Enterprises

V/s.

Crescent Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
3	Niraj Shah	Sdr. for Petitioner 116 Law Chambers of Siddhant Murali	

ORDER

TCP No. 259/I&BP/NCLT/MB/MAH/2017

The Petitioner's Counsel is present but none present from the Corporate Debtor's side.

For the Petitioner has not served notice in the mode prescribed in the Adjudicating Authority Rules, the Petitioner is hereby directed to serve notice upon the Corporate Debtor as prescribed, list this matter for hearing on **06.12.2017**.

The Petitioner's Counsel is directed to intimate the next date of hearing to the opposite side.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)